

**National Company Law Tribunal
Guwahati Bench**

C.P.No.24/14(1)/GB/2018

Under Section 14 (1) of the Companies Act, 2013

In the matter of:

M/s Eastern Vyapar Ltd. Petitioner

Coram:

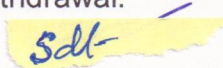
Hon'ble Mr Justice P.K. Saikia, Member (J)
.....

ORDER

Date of Order: 3rd September 2018

Mr A. Pareek, learned PCS, is present on behalf of the petitioner.

2. The learned legal representative of the petitioner submits that there are some technical defects in filing the application and, therefore, he prays that he may be allowed to withdraw the application with liberty to file it afresh.
3. In view of the above, the petitioner is allowed to withdraw the application with liberty to file it afresh.
4. Accordingly, the petition stands disposed of on withdrawal.


Member (Judicial)
National Company Law Tribunal,
Guwahati Bench,
Guwahati.

nkm